

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY, THE FIFTEENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

**I.A No.1 OF 2026
IN/AND
WRIT APPEAL NO: 900 OF 2026**

Writ Appeal under clause 15 of the Letters Patent Appeal Preferred against the Order Dated 25-04-2025 Passed in W.P.NO 40764 of 2018 on the file of the High Court.

Between:

1. The State of Telangana, Revenue Department, Secretariat, Hyderabad, Rep.by its Principal Secretary.
2. The District Collector, Medchal-Malkajgiri Dist.
3. The Revenue Divisional Officer, Malkajgiri Division, Medchal-Malkajgiri District.
4. The Tahsildar, Alwal Mandal, Medchal-Malkajgiri Dist

...APPELLANTS /RESPONDENTS

AND

1. B.Janardhan Rao, S/o B.Chandraiah, Aged about 80 years, Occ:Agriculture,
2. B.Ashok Rao, S/o B.Narsing Rao, Aged about 65 years, Occ :Business,
3. B.Himagiri Rao, S/o B.Nqarsini Rao, Aged about 65 years, Occ:Business,
4. B.Suryanarayana Rao, S/o B.Narsing Rao, Aged about 60 years, Occ: Business
5. B.Chander Sain, S/o B.Raghupathi Rao, Aged about 55 years, Occ:Business.
6. B.Devender Rao, S/o B.Raghupathi Rao, Aged about 61 years, Occ:Business
7. B.Venkateshwar Rao, S/o B.Raghupathi Rao, Aged about 55 years, Occ: Business.
8. B.Vijay Kumar, S/o B.Janardhan Rao, Aged about 60 years, Occ: Business.

9. B.Vinay Kumar, S/o B.Janardhan Rao, Aged about 55 years Occ:Business.
(All R/o HNo.1-3-118, Alwal Bollarum Post Secunderabad.

...RESPONDENTS /PETITIONERS

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order in W.P.No.40764 of 2018, dated 25-04-2025 in the interest of justice

Counsel for the Appellant : SRI MURALIDHAR REDDY, GP FOR REVENUE

Counsel for the Respondents: SRI. R SUSHANTH REDDY

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY

I.A.No.1 of 2026
in/and
WRIT APPEAL No.900 of 2026
(CNR.No. HBHC010537382026)

Dated:15.09.2026

Between:

The State of Telagnana,
Rep.. by its Principal Secretary,
Revenue Department, Secretariat. Hyderabad and 3 others.

...Appellants

And

B. Janardhan Rao and 8 others.

...Respondents

JUDGMENT:

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue, appears for the appellants.

Mr. R. Sushanth Reddy, learned counsel for the respondents.

2. The present writ appeal is preferred against the order dated 25.04.2025 passed in W.P.No.40764 of 2018 by which the learned writ court disposed of the said writ petition setting aside the proceedings dated 29.10.2018 issued by respondent No.4 therein.

3. The appeal suffers from a delay of 373 days for condonation of which I.A.No.1 of 2026 has been filed.

4. Learned counsel for the appellants submits that the delay was caused since the Tahsildar, Alwal Mandal has been appointed as one of the Assistant Electoral Registration Officer (AERO) of 044-Malkajgiri Assembly Constituency and all the staff members were busy in Special Intensive Revision related work and the delay was neither deliberate nor intentional.

5. Learned counsel for the respondents have opposed the prayer for condonation of delay.

6. We have heard learned counsel for the parties and perused the affidavit annexed to the delay condonation application. Paragraphs 2 to 4 thereof are extracted hereunder:

"2. That a notification u/s. 11(1) of the was issued on 17.11.2024 under "The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 No.30 of 2013" from Paradise Junction to Shamirpet ORR junction for acquisition of lands for the purpose of construction of Elevated Corridor from Paradise circle to ORR Shameerpet Junction (SH-01) and the staff is busy with verification of records, documents and also survey of the lands and hence delay. This work is also still in progress.

3. That the Election of India has taken up Special Intensive Revision of Electoral list in Telangana and accordingly the CEO, Telangana has directed all the EROs & AEROs to conduct SIR of Electoral Rolls and the Tahsildar, Alwal Mandal has been appointed as one of the AERO of 044-Malkajgiri Assembly Constituency and all the Tahsil office staff are busy in SIR revision related work and the said work is still in progress.

4. It is submitted that the copy of order have been received on 20.07.2025, after which, the appellants have taken steps to file present appeal due to the aforesaid reason, as such there is a delay of 373 days in filing the writ appeal."

7. The delay of 373 days has not been properly explained except stating that the Tahsildar, Alwal Mandal and his staff are busy in Special Intensive Revision of Electoral list, no relevant details of the steps taken after the impugned judgment was delivered towards the movement of the file in the appellant Department, including the decision of the competent authority to file the appeal, and thereafter the preparation of the Memo of Appeal etc., have been chronologically explained to make out a case that there was no inordinate delay or lack of sufficient cause on the part of the appellant in preferring the Appeal. The only explanation worth its name are at paras 2 to 4 quoted above, which in no case can be said to be satisfactory to explain the inordinate delay of 373 days in preferring the appeal. Therefore, we do not find any substantial cause whatsoever to condone the delay.

8. Hence, I.A.No.1 of 2026 is dismissed.

9. Consequently, the writ appeal is also dismissed.

//TRUE COPY//

**SD/- MOHD. ISMAIL
DEPUTY REGISTRAR**



SECTION OFFICER

To,

1. Two CCs to GP FOR REVENUE High Court for the State of Telangana, at Hyderabad.[OUT]
2. One CC to SRI. R SUSHANTH REDDY, Advocate [OPUC]
3. Two CD Copies

SB



GJP

HIGH COURT

DATED: 15/09/2026

JUDGMNET

I.A No.1 OF 2026

IN/AND

WA.No.900 of 2026



**DISMISSING THE I.A. & WRIT APPEAL
WITHOUT COSTS**

6 Copies
T.P
23/09/26